## National Company Law Appellate Tribunal, New Delhi Company Appeal (AT) No. 147 of 2020

## IN THE MATTER OF:

Sheesh Mahal Inns and Hotels Pvt. Ltd. & Anr. ... Appellants

Vs.

Registrar of Companies, Delhi & Anr. ...Respondents

**Present:** 

For Appellants: Ms. Amrita Sarkar, Advocate.

For Respondents: Mr. Kamal kant Jha, Advocate.

Ms. Adeeba Mujahid and Mr. Ankit Jain (Income

Tax Department).

## <u>ORDER</u>

## (Through Virtual Mode)

14.10.2020: It is represented by Mr. Kamal kant Jha, the Learned Counsel for the first Respondent that the copy of the 'Appeal Paper Book' was not served and accordingly this Tribunal directs the Learned Counsel for the Appellant to supply the copy of the 'Appeal Paper Book' to the Learned Counsel for the Respondent No.1 within three days from today. Also that it is represented on behalf of the Respondent No.2 by the Learned Counsel appearing for 'Income tax department' that the department had not received the copy of the 'Appeal Paper Book' and accordingly the Learned Counsel for the Appellant is directed to serve the said copy of the 'Paper Book' to the Learned Counsel for Respondent No.2 within three days from today. It is open to the Respondent No. 1 and 2 to file Reply/Response before 10.11.2020 and the copy of the Reply/Response is directed to be served to the Learned Counsel for the Appellant three days before the next date of hearing. In case Rejoinder, if any, is required to be filed on behalf of the Appellant, Liberty is granted to the Appellant to file the same before the next hearing date.

The Registry is directed to list the matter on 12.11.2020.

[Justice Venugopal M.] Member (Judicial)

> [Balvinder Singh] Member (Technical)

sr/kam